

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Miscellaneous Appellate Jurisdiction)**  
**M.A. No. 98 of 2020**

.....

Rameshwar Mahto ..... **Appellant**  
**Versus**  
Sarju Prasad & Anr. .... **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Appellant : Mr. Arvind Kumar Lall, Advocate.  
For the Respondents :

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**04/26.03.2021.**

Learned counsel for the appellant has prayed for two weeks' time after Holi Holidays to remove the defect nos. 1 to 4 as pointed out vide Stamp reporting dated 04.03.2020.

Defect Nos. 1 to 4 are as follows:-

1. Signature of Ld. Counsel is missing in presentation form.
2. Nomenclature of case may be corrected at para-1, aggrieved & prayer portion.
3. Date of signature by Ld. Counsel is missing at page-1 of memo.
4. Copy may be served upon respondent no.2

Considering the same, put up this case after removal of defects.

**(Kailash Prasad Deo, J.)**

Jay/-